

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 340 of 1996

Date of Order: 10-02-98.

Present: Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman.
Hon'ble Mr. S. Dasgupta, Administrative Member.

MANGLU NAYAK

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr. K. Sarkar, counsel.

For the respondents: Mrs. B. Ray, counsel,

O R D E R

After hearing the 1st counsel appearing for the parties,
the application is admitted for adjudication.

Reply and rejoinder are already on record. Registry is
directed to enlist the matter for hearing according to its
chronological position and on its own turn.

1st counsel, appearing for the respondents, is directed
to cause production of the connected departmental records at
the time of hearing.

Plain copy to both the parties.


(S. Dasgupta)
Member(A)


(S.N. Mallick)
Vice-Chairman.